

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:64  
ANSWERED ON:23.02.2010  
FOREIGN RESIDENT REGISTRATION OFFICES  
Mahato Shri Narahari

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of places where Foreign Resident Registration offices are located in the country;
- (b) the details of regulations regarding foreigners reporting to the said offices;
- (c) whether cases of non-compliance of such regulations by foreigners have been reported;
- (d) if so, the details of such cases reported during each of the last three years and the number of foreigners overstaying in the country, country-wise; and
- (e) the steps taken by the Government to identify and deport such foreign nationals?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): At present there are seven Foreigners Regional Registration Officers (FRROs) in the country who are located at Amritsar, Bangalore, Chennai, Delhi, Hyderabad, Kolkata and Mumbai. Besides these 7 FRROs, district Senior Superintendents of Police (SSPs)/Superintendents Police (SPs) are designated as Foreigners Registration Officers.
- (b) & (c): Under the Registration of Foreigners Act, 1939, foreigners entering into India on long-term visa i.e., for a period of more than 180 days are required to get themselves registered within 14 days of their arrival with the concerned FRROs/FROs. However, Pakistani nationals visiting India are required to register themselves within 24 hours of their arrival. Details of foreigners who are not registered with FRROs/FROs are not centrally maintained.
- (d) & (e): Details of foreigners who are not registered with FRROs/FROs are not centrally maintained. The detection and deportation of illegally staying foreigners is an ongoing process. The power to detect and deport foreigners living illegally in the country are vested in the Central Government under section 3(2)(c) of the Foreigners Act, 1946 and these powers have also been delegated to the State Governments and Union Territory Administrations. As and when any foreigner is detected staying beyond the validity of visa period, action for the deportation of the foreigner is taken by the concerned State Government/Union Territory Administration. Appropriate action is also taken to prevent re-entry of such undesirable foreigners.